THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) and (b) In such matters, it is generally non-official organisations that take the initiative and come forward with appropriate schemes. Government will welcome such initiative in respect of a memorial for Netaji Subhas Chandra Bose.

LOWER/UPPER DIVISION CLERKS IN GOVERNMENT SCHOOLS

248. SHRI V. M CHORDIA: Wilt the the Minister of EDUCATION be pleased to state:

- (a) how many Government schools under the Directorate of Education, Delhi are having one L.D.C. and one U.D.C.;
- (b) how many Government schools are having only one U.D.C. and no L.D.C;
- (c) what are the reasons for this different treatment; and
- (d) whether every Government school, not having L.D.C. at present, will be provided with one L.D.C. in the near future?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) Twenty-one.

- (b) One hundred and seventy-six.
- (c) As pointed out in reply to part (a) of Unstarred Question No. **153** replied on 7th March, 1963 one post of UDC i_s sanctioned for each school and an additional post of L.D.C. is provided where enrolment is more than 800.
- (d) The position will be examined *in* the next academic session.

MURDER OF POSTAL RUNNERS IN TRTPURA

249. SHRI T. M DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that **two** postal runner_s were murdered on or about 27th October, 1962 while they were carrying mail bags from Ekinpur Post Office to Anandapur Post Office in Belonia Sub-Division, Tri-pura;
- (b) whether it is a fact that the Sub-Post Master of Ekinpur Post Office fled to East Pakistan with all papers and funds of the Post *Office* just after the incident;
- (c) what steps have been taken to stop recurrence of such crime:
- (d) whether any culprits were arrested; and
- (e) whether any compensation or financial assistance was given to the bereaved families?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) Yes.

- (b) Yes; the Branch Post Master of Ekinpur fled but only after the incident, and without any papers and funds of the Post Office.
- (c) Border Outposts have been alerted for special patrolling The matter has also been taken up with the Pakistan Government.
- (d) Yes; two persons have so far been arrested.
- (e) Postal Department has sanctioned death gratuity of Rs. 228 to the widow of one runner and Rs. 304 to the other widow and have also taken up the question of grant of compensation under Workmen's Compensation Act of 1923. Tripura Administration are considering a proposal to settle arable land with each of the widows free of Nazar.

RULES OF SENIORITY FOR ASSISTANTS

- 250. SHRI KOTA PUNNAIAH: Wili the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that seniority of Assistants is counted from

the date of their confirmation and in the Civil List of Assistants, published by Home Ministry, direct recruits are shown as senior to other permanent Assistants who have put in more than 15 years' service in the Grade as on 1st January, 1961;

- (b) whether it is also a fact that most of the Assistants, recru:ted directly were not even working in the Government of India on the dates from which they are shown as senior to other Assistants who have put in more than 15 years' service;
- (c) if so, whether Government are revising the existing Rules of seniority for the Assistants' grade; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) to (d). A statement explaining the position is laid on the Table of the House.

STATEMENT

Up to the year 1955, there were only two categories of persons holding regular positions in Grade IV of the Central Secretariat Service, viz. (i) those confirmed in Grade IV at the initial constitution and (ii) those included in the first Regular Temporary Establishment List of Assistants. Orders were issued in July 1953 that the persons confirmed in Grade IV at the initial constitution would rank en bloc senior to those included in the Regular Temporary Establishment of Assistants. No modification has been made in these orders to date.

2. Direct recruitment to Grade IV of the Central Secretariat Service commenced from January 1956 onwards on the basis of open competitive examinations held by the Union Public Service Commission in July 1955, and thereafter. Two more Regular Temporary Establishment Lists of Assistants have also since been drawn up. The question of seniority to be assigned to the direct

recruits vis a vis the departmental candidates was considered in 1958-59 and it was decided that the two categories should be assigned seniority as follows, namely:—

- (1) Persons appointed to Grade IV at the initial constitution (effective from 1st November, 1951);
- (2) Persons included in the first Regular Temporary Establishment List of Assistants
 (effective from 1st July, 1952);
- (3) direct recruits of the July 1955 examination according to their order of merit in the examination (joined in January 1956 and thereafter);
- (4) direct recruits of the November 1955 examination according to their order of merit in the examination (joined in Jun_e 1956 and thereafter); and
- (5) (i) direct recruits of the July 1957 and the subsequent competitive examination (appointed in April 1958 and thereafter) and (ii) persons included in the Second and subsequent Regular Temporary Establishment Lists of Assistants (effective from 1-1-58 and thereafter in alternate positions).

Both direct recruits of the July 195T and subsequent competitive examinations, on the one hand, and persons included in the Second and subsequent Regular Temporary Establishment Lists, on the other, were eligible to be confirmed in Grade IV of the Central Secretariat Service against permanent vacancies accruing in this Grade with effect from 1st January, 1958 and thereafter. As vacancies in this Grade are to be allocated for recruitment and departmental direct confirmations in the ratio of 50:50 with effect from 1st January 1958 onwards, it was decided to assign alternate positions in the Seniority List to the persons belonging to the

categories, i.e., according to the roster of vacancies allotted for direct recruitment and departmental confirmation. This is in accordance with the general principle adopted for regulating the relative seniority of direct recruits and the departmental candidates, and does not, therefore, call for any notification.

CREATION OF NEW ALL INDIA SERVICES

251. SHRI R. N. KAKATI: Will the Minister of HOME AFFAIRS he pleased to state how many States have so far agreed to the Union Govern ment's suggestion to constitute services for (i) Education (ii) Forest, (hi) Health and (iv) En gineering and what are the names of those States who have agreed to this suggestion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. Hajarnavis): While all the Governments have agreed in principle to the creation of All India Services for (i) Forest (ii) Health and (iii) Engineering, only nine State Governments, viz., Assam, Bihar, Gujarat, Jammu and Kashmir, Kerala, Mysore, Orissa, Uttar Pradesh and West Bengal have so far agreed in principle to the suggestion to constitute an All India Service for Education.

ESTABLISHMENT OF NEW UNIVERSITIES

- 252. Shri SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to state:
- (a) whether it is a fact that University Grants Commission has sanctioned the establishment of various Universities in the States in 1963; and
- (b) the number of such Universities and the places where they will be established?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) and (b) The University Grants Commission does not sanction the establishment of

new Universities. However, arising out of the requests received from the State Governments, the Commission considered it desirable to appoint a Committee to examine the question of the establishment of new Universities during the Third Plan period and to suggest the broad outlines of a plan for the next few years after reviewing the proposals received from State Governments, the needs for higher education and the resources likely to be available for the purpose. The Committee, which was appointed in September, 1961, in its interim report, stated that if the recommendations made by it were generally accepted, then during the Third Plan period, there may be six federal/unitary-Universities—one each in Madhya Pradesh, Rajasthan, Maharashtra, Mysore, Andhra Pradesh and Madras.

to Questions

A final decision regarding the number of Universities and the places where these should be established in different States is however to be taken by the State Governments themselves.

PROHIBITION POLICY OF TRIPURA ADMINISTRATION

- 253. SHRI T. M. DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the policy of Tripura Administration in respect of implementation of policy regarding prohibition in Tripura.
- (b) what was the number of licensed liquor shops in Tripura during the year 1960-61, 1961-62 and 1962-63;
- (c) whether there is any organisation in that territory which is working for prohibition of liquor, etc., and
- (d) if so, what is the name of that organisation and what help or assist ance is given to it by the Administra tion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) Prohibition Is